

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 163/93

199

XXXXXX

DATE OF DECISION 2.11.1993.

Nagpur Telephones Casual Labour Union & Anr Applicant(s)

Versus

Union of India & 3 Others. Respondent(s)

1. Whether it be referred to the Reporter or not ? ^{NO}
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? ^{NO}

N. K. M.

MEMBER

V. S. M.

VICE CHAIRMAN

mbm/

4.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A. 163/93.

Nagpur Telephones Casual
Labour Union & another.

.. Applicants.

V/s.

1. Union of India, through
its Secretary, Ministry
of Telecommunication,
Government of India,
New Delhi.

& 3 Others.

.. Respondents.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice
Chairman.

Hon'ble Shri N.K. Verma, Member (Adm.)

Appearances:

1. Ms. Sulekha Kumbhare,
Counsel for Applicant.
2. Mr. M.G. Bhangade, Counsel
for the Respondents.

ORAL JUDGMENT : Dated : 2.11.1993.

¶ Per : Hon'ble Shri Justice M.S. Deshpande, V.C. ¶

The Respondents had made a representation
against the entries made in the combined seniority list
on 21.3.1992, which has not yet been decided.

We, therefore, directed the Respondents to
consider the representation from the date of the receipt
of the order by them. Liberty to the applicant to
approach the department in support of the contention to
the authorities concerned.

In view of this the application is disposed
of.

There will be no order as to costs.

N.K.V.
(N.K. VERMA)
MEMBER(A).

(M.S. DESHPANDE)
VICE CHAIRMAN.